CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 463/TT/2024

Subject	:	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under "Substation works associated with additional inter-regional AC link for import of power into Southern Region i.e., Warora- Warangal and Chilakaluripeta-Hyderabad - Kurnool 765kV Link" in Southern Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Tamil Nadu Generation and Distribution Corporation Limited & 14 others
Date of Hearing	:	11.3.2025
Coram	:	Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Parties Present	:	Mr. Mohd Mohsin, PGCIL Mr. Angaru Naresh Kumar, PGCIL Mr. Arjun Malhotra, PGCIL

Record of Proceedings

The representatives of the Petitioner submitted that the present Petition had been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 period. The representatives of the Petitioner requested that the transmission tariff may be allowed as claimed in the Petition.

2. None were present on behalf of the Respondents despite notice.

3. After hearing the representatives of the Petitioner, the Commission directed as under:

- a) The Petitioner was directed to file the following information, on an affidavit, within a week with a copy to the Respondents:
 - i. Confirm whether all the assets are currently in use or there has been any decapitalization.
 - ii. Soft copy of IDC statement (in .xlsx format) for both the Assets.

- iii. Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 and 2024-29 tariff period for the transmission assets.
- iv. Form-5 and Form-13 for the 2019-24 tariff period and 2024-29 tariff period for the Asset-2.

4. The Respondents to file their respective replies within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

5. The Petition will be listed for further hearing on 25.3.2025 at 2:30 p.m.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)